

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 300/TT/2022**

**Subject** : Petition for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period in respect of one no. of asset under “Line bays and reactor at POWERGRID sub-station for Raichur-Sholapur transmission line for Synchronous interconnection between SR and WR”

**Date of Hearing** : 1.12.2022

**Coram** : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents** : Madhya Pradesh Power Management Company Ltd.  
and 22 others

**Parties present** : Shri S.S. Raju, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri Ashish Alankar, PGCIL  
Ms. Ashita Chauhan, PGCIL  
Shri Pankaj Sharma, PGCIL

**Record of Proceedings**

Case was called out for hearing.

2. The representative of the Petitioner made the following submissions:
  - a. The instant petition has been filed for truing up of tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period in respect of 765 kV Line Bays and 240 MVAR Switchable Line Reactor at Raichur and Sholapur Sub-stations under “Line bays and reactor at POWERGRID sub-station for Raichur-Sholapur transmission line for Synchronous interconnection between SR and WR”
  - b. Instant transmission asset was put under commercial operation on 1.7.2014.
  - c. Tariff for the transmission asset for the 2014-19 tariff period was determined by the Commission vide order dated 22.8.2017 in Petition No. 46/TT/2017



d. The Petitioner filed Petition No.196/MP/2019 for recovery of IDC and IEDC wherein the Commission vide order dated 21.11.2022 has allowed the Petitioner to recover IDC and IEDC from RSTCPL, for which the Petitioner has raised invoices and the same has not been included in the capital cost claimed in the instant petition.

e. Two weeks' time may be granted to file rejoinder to the reply filed by MPPMCL.

3. The Commission directed the Respondents to file their reply by 19.12.2022 on affidavit with an advance copy to the Petitioner, who may file rejoinder, if any, by 30.12.2022. The Commission further directed the Petitioner to adhere to the timeline for completion of written submissions and observed that no extension of time shall be granted.

4. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

